

**SUPREME COURT OF INDIA**

July 06, 2023

**NOTICE**

**Sub: Launch and implementation of Neutral Citation System at Supreme Court of India in a phased manner**

1. All concerned must take notice that the Competent Authority has been pleased, to launch and implement the uniform, reliable and secure methodology for identifying and citing judgments and orders of Supreme Court of India known as Neutral Citation System (“neutral citation” for short) in a phased manner, w.e.f. July 06, 2023.

2. The phase-I of neutral citation shall cover the judgments and orders pronounced during the relevant period of **01.01.2014 to 05.07.2023** and **06.07.2023 onwards**.

3. Please take notice that neutral citation number of a case shall be allocated in the format –

**2023INSC1**

- The first four characters **2023** are the YEAR of pronouncement of judgment, order;
- The abbreviation **INSC** stands for the relevant court i.e. India Supreme Court, and
- **1** is the *in seriatim* number of the judgment, order.

4. Please take further notice that the judgments and orders for the aforementioned relevant period must bear a neutral citation number and quick response (QR) code on the top left corner of the first page of such judgment, order.

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- i. The Secretary, Supreme Court Bar Association with five spare copies and a request that this may be displayed on the Notice Board of the Bar Association for the information of the Members of the Bar.
- ii. The Secretary, Supreme Court Advocates-on-Record Association with five spare copies and a request that this may be displayed on the Notice Board of the Bar Association for the information of the Members of the Bar.
- iii. Branch Officer, Sys. Admn., Computer Cell to upload this circular on the Supreme Court website.
- iv. All concerned.